

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

**PRINCIPAL BENCH**

**Excise Appeal No. 50084 of 2018  
With  
Excise Miscellaneous Application No. 50117 of 2019**

[Arising out of the Order-in-Original No. RPR/EXCUS/000/COM/035/2017 dated 25.09.2017 passed by the Principal Commissioner, Central Excise & Central Goods & Service Tax, Raipur]

**M/s Swastik Wires**

**Appellant**

VERSUS

**Commissioner, Raipur**

**Respondent**

**Appearance**

Ms. Parul Sachdeva, Advocate – for the Appellant

Shri O.P. Bisht, Authorized Representative – for the Respondent

**CORAM : HON'BLE MS. SULEKHA BEEVI, C.S., MEMBER (JUDICIAL)  
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**Final Order NO. 51801/2021**

DATE OF HEARING/DECISION : 08.09.2021.

**Sulekha Beevi C.S.**

Learned Counsel Ms. Parul Sachdeva appearing for the appellant submitted that they have obtained the discharge certificate in regard to SVLDR Scheme. Consequently, the appeal stands dismissed.

(Dictated & pronounced in open Court)

(Sulekha Beevi C.S.)  
Member (Judicial)

(P.V. Subba Rao)  
Member (Technical)

RM

